

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

RCP(IB)/3(MB)2023 Connected to C.P. (IB)/3965(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES: **GUPTA POWER INFRASTRUCTURE LTD**
 V/s API ENGINEERS AND EQUIPMENT
 PVT LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

RCP(IB)/3(MB)2023 Connected to C.P. (IB)/3965(MB)2019

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Operational Creditor and Mr. Abhinav Tewari, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Corporate Debtor submits that settlement talks are going on between the Parties and talks are at an advance stage and there is a possibility that the matter gets settled out of the Court between the Parties; thus, prays that the matter be adjourned after Three (3) weeks, so that they can file and place on record consent terms, on the next date of hearing.

3) At request, stand over to 27.02.2024, for further consideration and hearing.

Needless to say, Parties shall complete and exchange the pleadings well before the adjourned date and shall ensure the availability of pleadings on record, if the settlement talks fails.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare